

comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-202/77].

(9) A copy of the Tobacco Board (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 1576 in Gazette of India dated the 6th November, 1976, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-203/77].

(10) (i) A copy of Notification No. G.O.Ms. 279 published in Tamil Nadu Government Gazette dated the 12th May, 1976 making certain amendment to the Tamil Nadu Weights and Measures (Enforcement) Rules, 1967, under section 43 of the Tamil Nadu Weights and Measures (Enforcement) Act, 1958.

(ii) A statement (Hindi and English versions) explaining reasons for not laying the Hindi version of the above Notification.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (i) above. [Placed in Library. See No. LT-204/77].

(11) A copy of the Certified Accounts (Hindi and English versions) of the National Co-operative Development Corporation, New Delhi, for the year 1975-76 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-205/77].

(12) A copy of the Certified Accounts (Hindi and English versions) of the Cardamom Board, Ernakulam for the year 1975-76 and the Audit Report thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [Placed in Library. See No. LT-206/77].

MR. SPEAKER: I wish you had come in time.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): I am extremely sorry.

MR. SPEAKER: Item No. 9.

SHRI PRATAP CHANDRA CHUNDER: Sir, Mr. Purushottam Kaushik has already taken your permission. He is in the Rajya Sabha.

MR. SPEAKER: Yes; he has written to me.

ANNUAL REPORT OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1975-76 WITH CERTIFIED ACCOUNTS FOR THE YEAR ENDED 31-3-1976, ANNUAL REPORTS OF AIR INDIA AND INDIAN AIRLINES FOR 1975-76, ETC. ETC.

SHRI PRATAP CHANDRA CHUNDER: On behalf of Shri Purushottam Kaushik, I beg to lay on the Table.

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1975-76, under sub-section (2) of section 25 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-207/77].

(2) A copy of the Certified Accounts (Hindi and English versions) of the International Airports Authority of India for the year ended 31st March, 1976 together with the Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971. [Placed in Library. See No. LT-208/77].

(3) A copy each of the following Reports (Hindi and English versions) under sub-section (2) of section 37 of the Air Corporations Act, 1953:

(i) Annual Report of the Air India for the year 1975-76.

- (ii) Annual Report of the Indian Airlines for the year 1975-76. [Placed in Library. See No. LT-209/77].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Air Corporations Act, 1953:

- (i) Certified Accounts of the Air India for the year 1975-76 together with the Audit Report thereon.
- (ii) Certified Accounts of the Indian Airlines for the year 1975-76 together with the Audit Report thereon. [Placed in Library. See No. LT-210/77].

(5) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—

- (i) The Aircraft (Sixth Amendment) Rules, 1976 published in Notification No. G.S.R. 1739 in Gazette of India dated the 11th December, 1976, together with an Explanatory Note.
- (ii) The Aircraft (Amendment) Rules, 1977 published in Notification No. G.S.R. 48(E) in Gazette of India dated the 29th January, 1977 together with an Explanatory Note.
- (iii) The Aircraft (Second Amendment) Rules, 1977 published in Notification No. G.S.R. 49(E) dated the 31st January, 1977 together with an Explanatory Note. [Placed in Library. See No. LT-211/77].

APPROPRIATION ACCOUNTS (CIVIL) FOR 1975-76, NOTIFICATIONS UNDER CUSTOMS ACT, 1962, ETC., ETC.

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:

- (i) Report of the Comptroller and Auditor General of India, for the year 1975-76, Union Government (Civil).
- (ii) Report of the Comptroller and Auditor General of India, for the year 1976—Union Government (Commercial)—Part II—Central Fisheries Corporation Limited. [Placed in Library. See No. LT-212/77].

(2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1975-76 (Hindi and English versions). [Placed in Library. See No. LT-213/77].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

- (i) G.S.R. 134(E) published in Gazette of India dated the 29th March, 1977 together with an explanatory memorandum.
- (ii) G.S.R. 135(E) published in Gazette of India dated the 29th March, 1977 containing corrigendum to Notification No. G.S.R. 711(E) dated the 2nd August, 1976.
- (iii) G.S.R. 146(E) published in Gazette of India dated the 31st March, 1977 together with an explanatory memorandum.
- (iv) G.S.R. 147(E) published in Gazette of India dated the